

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 348/MP/2024 with IA No. 83/2024

Subject : Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 6(6) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, to disallow the belated claim of the Respondent NLC.

Petitioner : TANGEDCO

Respondents : NLC India Ltd. and 2 others

Date of Hearing : **18.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri M. Sethuraman, TANGEDCO
Ms. R. Alamelu, TANGEDCO
Shri Anand K. Ganesan, Advocate, NLCIL
Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Shri A. Srinivasan, Advocate, NLCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested that the hearing of the petition be adjourned as the arguing Senior counsel is indisposed. He also sought time to file his rejoinder to the reply filed by the Respondent.

2. The learned counsel for the Respondent requested that the matter be listed on a short date as convenient to the Commission.

3. Based on the consent of the parties, the Commission adjourned the hearing of the matter. The Commission permitted the Petitioner to file its rejoinder on or before **24.10.2024**, after serving a copy to the Respondent.

3. The Petition shall be listed for 'hearing' on top of the list on **28.10.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

